

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO.600
TO BE ANSWERED ON 13.12.2018
DISTRICT MINERAL FOUNDATION

†600. SHRI SUNIL KUMAR SINGH:

Will the Minister of MINES be pleased to state:

- (a) the details of funds contributed in the District Mineral Foundation (DMF) so far under the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) for the mining affected districts in the country, district-wise including Chatra and Latehar districts of Jharkhand;
- (b) the details of the areas in which work is being undertaken under PMKKKY across the country;
- (c) the details of works completed and under execution in Chatra and Latehar districts of Jharkhand under DMF along with the details of the funds sanctioned and utilised for the purpose;
- (d) the role of the State Governments in the implementation of works under DMF;
- (e) whether there is any provision of a scheme being proposed by the State Government for a district under DMF and if so, the details thereof;
- (f) whether funds under DMF are being utilised in State Government schemes in certain districts and if so, the details thereof along with the reasons therefor;
- (g) the agency responsible for the identification, implementation and monitoring of works under DMF; and
- (h) whether funds under DMF are not being utilised within the stipulated time in certain districts resulting in delay in the release of next installment and if so, the details thereof along with the reaction of the Government thereto?

ANSWER

THE MINISTER OF STATE FOR MINES AND COAL
(SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a)to(h): Section 9B of Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 provides for establishment of District Mineral Foundation (DMF) in each district affected by mining related operation. The DMF is to be funded by statutory contributions from holders of mining lease. Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) is implemented through fund collected under DMFs for welfare and development of mining affected areas and people.

At least 60% of PMKKKY funds will be utilized for high priority areas like: (i) drinking water supply; (ii) environment preservation and pollution control measures; (iii) health care; (iv) education; (v) welfare of women and children; (vi) welfare of aged and disabled people; (vii) skill development; and (viii) Sanitation. The rest of the funds will be utilized for the following: (i) physical infrastructure; (ii) irrigation; (iii) energy and watershed development; and (iv) any other measures for enhancing environmental quality in mining district.

Further, as per sub-section (3) of section 9B of the Mines and Minerals (Development and Regulation) Act, 1957, the composition and functions of the DMF and rules in this regard is to be prescribed by the State Governments. Accordingly, the power related to sanctioning of fund; preparation of annual action plan and utilization of fund under DMF for the development of the areas affected by mining related operations is under the DMF trust established by State Government.

The details of funds collected under District Mineral Foundation (DMF) so far state wise are at **Annexure-I**.

The details of areas/sectors in which work is being undertaken under PMKKKY across the country upto October, 2018 are at **Annexure-II**

As per the information provided by the State Government of Jharkhand, an amount of Rs. 471.98 Cr and Rs. 20.84 Cr. have been collected in Chatra and Latehar districts respectively upto October, 2018.

The details of works completed and under execution in Chatra and Latehar under DMF along with the details of the funds sanctioned and utilised for the purpose; are at **Annexure-III**.

Annexure-I**Figure as on 31.10.2018**
Source: State Governments

S.No	State	Amount Collected under DMF (In Rs. Crore)
1	Andhra Pradesh	590.18
2	Chhattisgarh	3223.80
3	Goa	186.94
4	Gujarat	444.03
5	Jharkhand	3319.01
6	Karnataka	1220.94
7	Maharashtra	1085.65
8	Madhya Pradesh	1923.58
9	Odisha	5599.51
10	Rajasthan	2248.36
11	Tamilnadu	365.90
12	Telangana	2007.47
13	Assam	51.88
14	Bihar	39.25
15	Himachal Pradesh	93.68
16	Jammu & Kashmir	22.04
17	Kerala	9.55
18	Meghalaya	30.07
19	Uttarakhand	20.31
20	Uttar Pradesh	367.29
21	West Bengal	25.49
Total		22874.92

Annexure-II

S.No.	Sectorwise work	No. of Projects	Amount Sanctioned (in Rs. Cr.)	Amount Spent (in Rs. Cr.)
High Priority work-60%				
1	Drinking water supply	19657	4350.45	1000.27
2	Environment Preservation and pollution control measures.	2859	401.40	112.88
3	Health	5467	1625.51	434.33
4	Education	20186	2958.32	987.57
5	Welfare of Women and Children.	8850	448.34	131.81
6	Welfare of aged and disabled people.	755	70.55	35.78
7	Skill development	2429	308.24	126.69
8	Sanitation	5680	877.94	451.47
9	Other	3018	460.96	340.01
Sub Total		68901	11501.70	3620.81
Other Priority work-40%				
1	Physical infrastructure	18241	4657.19	1414.21
2	Irrigation.	1970	489.15	181.49
3	Energy and watershed development.	2184	344.35	208.67
4	Any other measures for enhancing environmental quality in mining district.	649	143.81	54.02
5	Other	313	143.78	50.33
Sub Total		23357	5778.28	1908.72
Total		92258	17279.97	5529.52

Annexure-III

Amount in Rs. Crore
Source: State Government
Data as on 31.10.2018

Name of District	Chatra			Latehar		
Name of scheme	No. of Schemes	Expenditure Sanctioned	Expenditure incurred	No. of Schemes	Expenditure Sanctioned	Expenditure incurred
Schemes related to drinking water	3	18.72	0.00	58	3.79	3.38
Schemes related to sanitation (ODF)	1	68.75	28.40	1	4.49	3.35
Schemes related to Health Care	15	2.48	0.33	3	0.19	0.08
Other Schemes	20	3.51	0.00	1	0.01	0.01
TOTAL	39	93.46	28.73	63.00	8.48	6.82